

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC No(s).
974/2015

(Arising out of impugned final judgment and order dated 02/09/2014
in WC No. 46350/2014 passed by the High Court Of Judicature at
Allahabad)

RAM CHARAN SINGH PRAJAPATI

Petitioner(s)

VERSUS

STATE OF U.P. ORS.

Respondent(s)

(With c/delay in filing SLP and Office Report)

Date : 25/02/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s)

Ms. Preetika Dwivedi, Adv.

For Respondent(s)

Mr. M.R. Shamshad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Mr. M.R. Shamshad, accepts notice.

Reply be filed within one week from today.

Rejoinder, if any be filed within one week hence.

Tag with SLP(C) No. 36166 of 2014.

(NEELAM GULATI)
COURT MASTER

(TAPAN KUMAR CHAKRABORTY)
COURT MASTER